## HIGH COURT OF JAMMU AND KASHMIR ATJAMMU

Sr. No. 2

(through video conference)

EMG-WP(C) No. 13/2020 EMG-CM No. 24/2020 EMG-CM No. 25/2020

Swati Mehta and another

.....Appellant/Petitioner(s)

Through:- Mr. Qamar Qureshi, Advocate (on voice call from residence in Jammu)

V/s

Union Territory of J&K and others

....Respondent(s)

Through: Mr. Raman Sharma, AAG for Nos. 1 to 6 (on video call from residence in Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 20.05.2020

Pursuant to previous order dated 06.05.2020, learned AAG appearing for respondent Nos. 1 to 6 has submitted a report in which he has stated that none of the family members of the petitioners has so far sought any indulgence of police in the incident and has also stated that in order to maintain the communal harmony, Police Naka has already been laid.

Learned counsel for the petitioners is satisfied with the report finished by the learned AAG, as such, there is nothing left in this petition for adjudication.

However, the petitioners are at liberty to approach the concerned Police Station in the event there is any threat to their life and liberty.

Disposed of as such.

(RAJNESH OSWAL)
JUDGE

Jammu 20.05.2020 Rakesh

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No